

Filing No. Cr. Rev. /8399/2020

Sudarshan Mahato Vs The State of Jharkhand

Advocate's Name- Mr. Vikash Kumar

Defects:-

2. Limitation expired on 15.04.2020 delayed by 50 days.
8. Para-2 statement regarding earlier moved before sessions court is missing.
9. (i) Page no. 19, 21, 23 & 25 are handwritten. True typed copy of the same may be given.  
(ii) Limitation petition may be filed.  
(iii) Section in which cognizance has been taken stated at para-6 may be verified from annexure-2.  
(iv) Date of Order mentioned at Sub-para of para-7 and index may be verified from annex-3.  
(v) Father's name of the deponent at affidavit may be verified from his adhaar card.  
(vi) The instant matter relates to complain case, i.e. complain case no. 421/16 and at the heading of impugned order G.R. no. 421/16 is appearing. Which may be verified. However, statement regarding this defect has been given at para-1, 11, aggrieved & Prayer para.  
(vii) Address of the petitioner at page no. 1 may be verified from vak.